

Export of Defence Equipment

572. SHRI DATTATRAYA
BANDARU :
SHRI SATYA DEO SINGH :
SHRIMATI KRISHNENDRA
KAUR (DEEPA) :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering any proposal to give certain relaxations in the matter of issuing export licence to private sector for exporting defence equipment; and

(b) if so, the details and objectives thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). consequent to a change made in April 1993, there is no requirement now of obtaining a licence for export of military stores produced in the private sector. However, a 'no objection certificate' from the Department of Defence Production & Supplies is required to be obtained, which is liberally given subject to the country's strategic and political concerns. Requests for involvement of private sector companies in export of items produced by ordnance factories and defence public sector undertakings are also favourably considered.

[English]

Herbal Cosmetics

573. SHRI PHOOL CHAND
VERMA : Will the Minister of CHEMICALS
AND FERTILIZERS be pleased to state :

(a) whether the Government have made any study for marketing of various herbal cosmetics in the country in the recent years;

(b) whether there is any machinery to check the genuineness and quality of the herbal cosmetics marketed in the country ;

(c) if so, the detail thereof; and

(d) if not, the steps contemplated by the Government to bring these products under the Drugs and cosmetics Act, 1940 and also to regulate their prices ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (d). Herbal cosmetics are becoming popular in the country and abroad. The provisions of the Drugs & Cosmetics Act lay down the quality control measures and safety parameters to be adopted by the manufacturers. The Bureau of Indian Standards have prescribed standards for cosmetics which under the Drugs & Cosmetics Rules are mandatory requirements.

[Translation]

Civil/Criminal Cases Pending in High Courts

574. SHRI MANJAY LAL: Will the PRIME MINISTER be pleased to state:

(a) the number of Civil and Criminal cases pending in various High Courts till date;